

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 184 OF 2019 &**  
**IA No. 769 of 2019**

**Dated : 2<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**CLP Wind Farms (India) Pvt. Ltd. .... Appellant(s)**

**Vs.**

**M.P. Power Management Company & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Jafar Alam  
Mr. Vishal Binod  
Ms. Samykya Mukku

Counsel for the Respondent (s) : Mr. Ashish Anand Bernard  
Mr. Paramhans Sahani for R-1  
  
Shri Venkatesh  
Mr. Suhael Buttan for R-2

**ORDER**

**Admit.**

Objections to IA for interim relief shall be filed within two weeks' time i.e. on or before 15.07.2019 with advance copy to other side.

Registry shall mention vakalatnama of Mr. Shri Venkatesh for R-2 instead of R-1.

List the matter on **16.07.2019**. Meanwhile, objections to main appeal shall be filed within six weeks' time i.e. on or before 14.08.2019 with advance copy to other side.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**